

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:459
ANSWERED ON:27.04.2005
SETTING UP OF SECOND ADMINISTRATIVE REFORMS COMMISSION
Owaisi Shri Asaduddin;Scindia Shri Jyotiraditya Madhavrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has decided to set up another Administrative Reforms Commission (ARC) to provide for a more accountable, transparent and responsive bureaucracy;
- (b) if so, the composition and terms of reference of the new ARC;
- (c) whether the new Commission would confine to the reforms in the Indian Administrative Services or the entire administrative machinery of the Government;
- (d) if so, the details thereof;
- (e) whether the Commission also proposes to examine the role of Panchayati Raj Institutions and local Governments;
- (f) if so, the details thereof;
- (g) whether there is also a proposal to institutionalise the methods of external auditing of Government departments;
- (h) if so, the details thereof;
- (i) if not, the reasons therefor;
- (j) whether the issue to involve peoples' representatives and communities in Government programmes would also be considered by the Commission; and
- (k) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (k): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 459 FOR 27.4.2005 REGARDING 'SETTING UP OF SECOND ADMINISTRATIVE REFORMS COMMISSION(ARC)'

(a): Yes, Sir. The Government of India has decided to set up an Administrative Reforms Commission (ARC) to prepare a detailed blueprint for revamping the public administration system.

(b) to (k): The Commission will comprise a Chairperson, four Members and a Member-Secretary. The Commission will be requested to look into the following areas:-

- (i) Organizational Structure of the Government of India
- (ii) Ethics in Governance
- (iii) Refurbishing of Personnel Administration
- (iv) Strengthening of financial management systems
- (v) Steps to ensure effective administration at the State level

- (vi) Steps to ensure effective District Administration
- (vii) Local Self Government/Panchayati Raj Institutions
- (viii) Social Capital, Trust and Participative public service deliver
- (ix) Citizen-centric Administration
- (x) Promoting e-governance
- (xi) Issues of Federal Polity
- (xii) Crisis Management
- (xiii) Public Order

The Government may, however, if needed, transmit to the Commission any other area/subject for its consideration and report.

The notification constituting the Commission giving its composition, terms of reference, the timeframe for submitting its report etc. will be laid in the Parliament after it is issued.